

SHRI C. G. K. REDDY : I should like to have a definite answer, if it is possible.

SHRI D. P. KARMARKAR: Well, I shall look into that once again and pass on the information to this House and to the hon. Member.

SHRI C. G. K. REDDY: May I ask, Sir, what is the method of finding out whether the scrap iron that is being exported cannot be used in the country by our own factories? What I mean is before giving the export licence does the Government examine the quality of the scrap iron that is proposed to be exported?

SHRI D. P. KARMARKAR: Sir, we do not find that possible in the case of scrap iron that is lying in dumps. We allow it to be exported to the extent to which it could be exported.

SHRI B. GUPTA : Which are the countries to which scrap iron is exported.

SHRI D. P. KARMARKAR: Japan .

SHRI K. B. LALL : What is the authority to say whether the scrap iron can or cannot be used here?

SHRI D. P. KARMARKAR: The authority is our careful consideration.

UNCONFIRMED OFFICERS

*8. SHRIMATI VIOLET ALVA : Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether there are any officers in the Directorate General of Supplies and Disposals who have not been confirmed ;

(b) if so, what is their number and what are the dates of their appointment (the details to be given State-wise) ;

(c) what are the requirements to be satisfied by these officers for their confirmation ; and

(d) what is the number of officers confirmed in that office?

THE DEPUTY MINISTER FOR: WORKS, HOUSING AND SUPPLY (SHRI S. N. BURAGOHAIN) : (a) Yes, Sir.

(b) 127. The dates of their appointment to gazetted posts range from 1st March 1941 to 27th October 1952. A statement is laid on the Table of the House showing their distribution according to the States of their origin.

(c) The gazetted posts in the Supplies, Disposals and Inspection Wings have been divided into various trade groups, such as Engineering (Electrical, Mechanical or Structural), Metallurgical, Chemical, Textiles and Miscellaneous. In respect of each group, different qualifications have been prescribed in detail, in the matter of education and practical experience, which have to be satisfied.

(d) 161.

Statement

Bengal	36
Bombay	20
Punjab	17
Madras	26
U.P.	7
Sind	7
Bihar	1
Assam	2
Saurashtra	1
Travancore-Cochin	2
Mysore	3
Delhi	3
N. W. F. P.	1
Madhya Pradesh	1

127

SHRIMATI VIOLET ALVA: Is any technical qualification laid down at every time for the appointment?

SHRI S. N. BURAGOHAIN : What happened in this Organisation was that during the war years owing to shortage of technical personnel there was no insistence on special or technical qualifications. And that is why there are people, who were appointed during the war years, who cannot now be confirmed. Specific qualifications have since been decided upon by the Government sometime in 1948.

SHRIMATI VIOLET ALVA: Have all the officers been confirmed now?

SHRI S. N. BURAGOHAIN: There is no question of confirming all these officers against permanent posts when the number of posts available is taken in view. As many as one hundred and twenty-five (125) posts are only sanctioned on a temporary basis.

SHRIMATI VIOLET ALVA: What is the longest period of service of any one person?

SHRI S. N. BURAGOHAIN: I have already said, Sir, that the one who was appointed in 1941 has not yet been confirmed.

SHRIMATI VIOLET ALVA: When are they likely to be confirmed?

SHRI S. N. BURAGOHAIN: Actually the matter is constantly being reviewed by the Union Public Service Commission.

SHRI B. K. MUKERJEE: If anybody appointed since 1941 still continues in his post, how do the Government say that the employee is not conforming to the rules and is not efficient? What is the criterion for declaring him inefficient, when since 1941 he has been employed?

SARDAR SWARAN SINGH: It is not that he is not efficient. But he has to be confirmed against certain posts and unless those posts are there it cannot be done.

PROF. G. RANGA: How much longer will Government take to come to a decision as to whether they will be continued or confirmed or not?

SARDAR SWARAN SINGH: At the time of the war, on account of the volume of work, Government had to recruit officers in large numbers. But all of them cannot be confirmed. Many of them have gone and Government cannot undertake to confirm all of them. Such of them who are up to the mark and for whom there are any permanent vacancies will be confirmed.

PROF. G. RANGA: Are new people being taken in service when there are others in service not confirmed?

SARDAR SWARAN SINGH: Not against permanent vacancies.

SHRI P. SUNDARAYYA: Will the hon. Minister say that in spite of their eleven years of service they are fit persons to be driven out of employment?

SARDAR SWARAN SINGH: I do not think that is correct. There are only a few posts in permanent service yet to be filled up—and they might not be entitled to them.

SHRI P. SUNDARAYYA: Do the Government think that in spite of being in service for eleven years, they are not fit for being given alternative employment?

SARDAR SWARAN SINGH: Government cannot undertake that responsibility.

SHRI P. SUNDARAYYA: Are they not under a moral obligation to provide them with employment?

MR DEPUTY CHAIRMAN: Order, order.

SHRI R. U. AGNIBHOJ: Will the Government also look into the position that if there is no sufficient work then the post will be abolished?

SARDAR SWARAN SINGH: Yes, we have been looking into it from time to time.

SHRI R. U. AGNIBHOJ: For how long is the Disposals Department likely to continue?

SARDAR SWARAN SINGH: A part of the Disposals Department is a permanent feature, because things which are declared to be surplus by any Department have to be disposed of. Therefore, a nucleus will continue although most of the war surpluses have been disposed of and the size of the new Department will not be considerable.